

অসম



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# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

## NOTIFICATION

The 13th April, 2005

No. LGL.123/2003/Pt./1.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

ASSAM ACT NO. X OF 2005

(Received the assent of the Governor on 12th April, 2005)

THE GUWAHATI MUNICIPAL CORPORATION (AMENDMENT) ACT, 2005.

AN

ACT

further to amend the Guwahati Municipal Corporation Act, 1969.

Preamble

Whereas it is expedient further to amend the Guwahati Municipal Corporation Act, 1969, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act  
No. 1 of 1973.



It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows :-

Short title,  
extent and  
commencement.

1. (1) This Act may be called the Guwahati Municipal Corporation (Amendment) Act, 2005.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment  
of  
section 5.

2. In the principal Act, in section 5, in sub-section (1), in clause (a), -

(i) in sub-clause (iii), in the existing provision, the punctuation mark “.” (full stop) occurring at the end, shall be omitted and thereafter the following shall be inserted, namely :-

“and who shall have the right to attend and speak at all meetings of the Corporation and shall have the right to vote.”

(ii) in sub-clause (iv), in the existing provision, the punctuation mark “.” (full stop) occurring at the end, shall be omitted and thereafter the following shall be inserted, namely :-

“and who shall have the right to attend and speak at all meetings of the Corporation and shall have the right to vote.”

Repeal and  
Saving.

3. (1) The Guwahati Municipal Corporation (Amendment) Ordinance, 2004 is hereby repealed. Assam Ordinance No. II of 2004.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed, shall be deemed to have been done or taken under the corresponding provisions of this Act.

M. K. DEKA,  
Commissioner & Secy. to the Govt. of Assam,  
Legislative Department.